

MR. CHAIRMAN: Now, I first put the Statutory Resolution to the vote of the House.

The question is:

"This House disapproves of the Press Council (Second Amendment) Ordinance, 1974 (Ordinance No. 14 of 1974) promulgated by the President on the 27th December, 1974."

The motion was negatived.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Press Council Act, 1965, as passed by Rajya Sabha, be taken into consideration."

The motion was negatived.

MR. CHAIRMAN: Now we take up clause-by-clause consideration. Clause 2. There is an amendment given notice of by Shri B. V. Naik. Is he moving?

SHRI B. V. NAIK: I am not moving, Sir, since the hon. Minister has given a promise. Hon. Member Shri S. M. Banerjee has taken exception to my hair. I take the point well, but I would also give him a piece of advice that he may declass himself from his petty, bourgeois attitude and may become a good Communist.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN: There is no amendment given notice of to Clause 3. The question is:

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI I. K. GUJRAL: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

19. 44 hrs.

Re: HALF-AN-HOUR DISCUSSION

MR. CHAIRMAN: Now I would like to know the wish of the House regarding the half-an-hour discussion....

SHRI S. M. BANERJEE (Kanpur): Sir, I beg to move:

"That this House requests Sardar Swaran Singh Sokhi to agree to postpone his half-an-hour discussion."

MR. CHAIRMAN: If that is the wish of the House....

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Provided it is taken up tomorrow.

MR. CHAIRMAN: That will be decided later. You need not press for the dowry today. The next date will be fixed in consultation with you.

SHRI S. M. BANERJEE: I suggest that it may be taken up tomorrow at 10-30 A.M., from 10-30 to 11-00 A.M.

MR. CHAIRMAN: So, it is agreed that we postpone the half-an-hour discussion.

The House stands adjourned to meet tomorrow at 11-30 A.M.

14.45 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 25, 1975/Chaitra 4, 1897 (Saka).